BEFORE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

I. A. No. 372 OF 2025

(in O.A. No. 161 of 2025)

(UNDER SENCTION14 READ WITH SECTION 15 AND 18(i)

OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

IN THE MATTER OF :

Sanjay Kumar Singh .... Applicant

VERSES

State of Uttar Pradesh and others .... Respondent

INDEX

S.No.	Particulars	Page No.
1.	Written Submission	02-04
2.	Affidavit	05
3.	Court order dated 26.08.2025	06
4.	High Court Dated 16.04.2025 in PIL No. 788 of 2025 Dilawar Singh Verses Hazi Munshi Ahmad Brick Works	07-08
5.	Complaint made on IGRS to Chief Minister of Uttar Pradesh Lucknow Reply by UP Pollution Board RO Moradabad and Tehsil Authorities Tehsil Sambhal showing closer of Brick Klin Photographs of operation of Brick Klin Hazi Munshi Ahmad Brick Works, Village Pehra Tehsil & District Sambhal after 13.03.2025	09-18

Dated : .10.2025

Palce : Chandausi

Sanjay Kumar Singh

191, Tanda House, Munsif Marg, Chandausi

Distt. Sambhal (U.P.) PIN-244412

Mob : 9358845732

E-mail : sanjay.chaudhary4600@gmail.com

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

I. A. No.372 OF 2025

(in O.A. No. 161 of 2025)

(UNDER SENCTION14 READ WITH SECTION 15 AND 15(i)

OF THE NATIONAL GREEN TRIBUNAL ACT, 2010)

IN THE MATTER OF :

Mr. Sanjay Kumar Singh

S/o Sh. Dilawar Singh

R/o Munsif Marg, Tanda House, Chandausi

Mob : 9358845732

E-mail : sanjay.chaudhary4600@gmail.com

.... Applicant

VERSES

1. STATE OF UTTAR PRADESH through Chief Secretary,
   101, B-Block, Lok Bhawan, UP Secretariat,
   Lucknow-226001
   CONTACT : 0522-2289212
   E Mail : csup@nic.in

2. Central Pollution Control Board,
   Through Chairman, Parivesh Bhawan, CBD-com-Office Complex,
   East Arjun Nagar, Delhi-110 032
   CONTACT : 011- 43102486
   E Mail : ccb.cpcb@nic.in

3. Uttar Praesh Pollution Control Board through the Chairman,
Vibhuti Khand, Gomti Nagar, Lucknow-226 010
CONTACT : 0522- 2720699
E Mail : chairman@uppcb.in

4. District Majistrate,
District Sambhal, Uttar Pradesh
CONTACT : 9454416890
E Mail : dmbm-up@nic.in

4. Sub District Majistrate,
Sub District Sambhal,
District Sambhal Uttar Pradesh
CONTACT : 9454416871
E Mail : sdmsambhal@nic.in

5. M/s Hazi Munshi Ahmad Brick Works,
Village Pehra Tehsil Sambhal Distt. Sambhal

.... Respondents

Written Submission in Persuance of the Hon'ble Court Order dated 26.08.2025 passed in Original Application No. 161/ 2025 and I.A. No. 372 of 2025

District - Sambhal

To,
The Hon'ble Chair Person and his Hon'ble companion Members of the Hon'ble National Green Tribunal, New Delhi.

The humble application of the applicant abovenamed most respectfully showeth as under :-

1. That applicant has filed the present original application No. 161 of 2025 Sanjay Kumar Singh V/s State of Uttar Pradesh and others which was filed on 08.03.2025 and was registered on 17.04.2025.
2. That while filling the name of Pawan Kumar Advocate was mentioned wrongly and the applicant wanted to be present before the Hon'ble Court and to agrue the case himself but no information was available to the applicant, no message on mobile phone or on e-mail ID was sent by the registree of the Hon'ble National Green Tribunal.

3. That the matter was fixed for hearing before the Hon'ble Court on 22.04.2025 and because of no information to the applicant, the applicant was not present before the Hon'ble Court on 22.04.2025 and the matter was adjorned to 26.08.2025 on the ground non-present for the applicant even in the pass-over round copy of the order dated 22.04.2025.
4. That the matter was taken up by this Hon'ble Court on 26.08.2025 in which the Honble Court has ordered the applicant to place the material on record to show that after 12.03.2025 the respondent No. 5 i.e. Hazi Munshi Ahmad Brick Works Village Pehra Tehsil & District Sambhal has operated of it is still operating .
5. That the Brick Klin after the closer order 01.05.2017 by U.P.P.C.B. Lucknow started the operation of the Brick Klin and the applicant made various complaints to the authorities for the illegal operation of the Brick Klin and false and fabulasis reports were given by the authorities of the closer of the Brick Klin to the applicant. IGRS complaint and reply by the authorities and and photographs of illegal operation of Brick Klin marked as Annexure-1
6. That when the applicant failed to stop the illegal operation of the Brick Klin then the father of the applicant had to file a PIL before the Hon'ble High Court Allahabad bearing PIL No. 788 of 2025 in which the Hon'ble High Court Allahabad by order dated 16.04.2025 directed the SHO Kotwali Sambhal to stop the illegal operation of the Brick Klin. Copy of order dated 16.04.2025 is enclosed as Annexure-2.
7. That After interference of the Hon'ble High Court Allahabad the illegal operation of the Brick Klin was stopped in the month April 2025.

PRAYER

It is most respectfully prayed that –

1- That this Hon'ble Court may pass an appropriate order in the said matter for the illegal operation of Brick Klin by support of the District and Tehsil Authorities giving false and faculties report to the aplicand.

2- That may pass such any other and further order which this Hon'ble Court may being fit and proper under the facts and circumstances of the case.

Filed By-

Dated : 06.05.2025
Palce : Chandausi

Sanjay Kumar Singh
191, Tanda House, Munsif Marg, Chandausi
Distt. Sambhal (U.P.) PIN-244412
Mob : 9358845732
E-mail : sanjay.chaudhary4600@gmail.com

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I. A. No.372 OF 2025

(in O.A. No. 161 of 2025)

(UNDER SENCTION14 READ WITH SECTION 15 AND 15(i)

OF THE NATIONAL GREEN TRIBUNAL ACT, 2010)

IN THE MATTER OF :

Sanjay Kumar Singh .... Applicant

VERSES

State of Uttar Pradesh and others .... Respondent

AFFIDAVIT

I, Sanjay Kumar Singh S/o Shri Dilawar Singh Resident of 191, Tanda House, Munsif Marg, Chandausi-244412 Distt. Sambhal Uttar Pradesh do hereby solemnly affirm and declare as under -

1. That I am the applicant in the above mentioned metter, fully conversent with the facts and circumstances of the case, as such I am competent to sware to this affidavit.
2. That the acompany "Listing application has been drafted by me and the contents of the same are true and correct to my knowledge and no part of it is fales and nothing material has been concealed therefrom.

Deponent

Verification

Verified at Chandausi on this 03 day of October 2025 that the contents of the present affidavit are true and correct to my knowledge and no part of it is fales and nothing material has been concealed therefrom.

03/10/25 SANJAYKUMARSINGH SELF

03/10/025

Deponent

Item No. 02 Court No. 1

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 161/2025
(IA No. 372/2025)

Sanjay Kumar Singh Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 26.08.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER

Applicant: Mr. Sanjay Kumar Singh, in person (Through VC)

ORDER

1. In this original application, the plea of the Applicant is that the Respondent No. 5 - M/s Hazi Munshi Ahmad Brick Works is operating inspite of the closure order of the Uttar Pradesh Pollution Control Board (for short, "UPPCB"), Lucknow dated 01.05.2017. The document on page 52 is a communication sent by the Chief Environment Officer, Circle-7, UPPCB to the Applicant stating that in compliance of the closure order dated 01.05.2017 and Government Orders dated 15.03.2021 and 08.07.2021, the production of Respondent No. 5, brick kiln has been closed.

2. The Applicant is required to place the material on record to show that after 12.03.2025, the Respondent No. 5, brick kiln has operated or it is still operating. Let the same be filed within four weeks.

3. List on 18.11.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Ishwar Singh, EM

August 26, 2025
Original Application No. 161/2025
(IA No. 372/2025)
dv

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 788 of 2025

Petitioner :- Dilawar Singh
Respondent :- State of U.P. and 6 others
Counsel for Petitioner :- Kaushalendra Nath Singh, Vinayak Nath Singh
Counsel for Respondent :- Shambhu Chopra (Sr. Adv.), Mahima Jaiswal, J. N. Maurya, , Arun Bhanu Shukla, Rajiv Singh (S.C.)

Hon'ble Arun Bhansali, Chief Justice
Hon'ble Kshitij Shailendra, J.

1. It is submitted by learned counsel for the petitioner that respondent no.7 brick kiln, in complete violation of the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (for short 'the Act'), is operating. Directions were given way back in the year 2017 by this Court to the Uttar Pradesh Pollution Control Board (for short 'the Board') to take appropriate action, however, apparently, nothing has been done inasmuch as the brick kiln continues to function.

2. Instructions have been produced by the Board *inter alia* indicating that there has been no permission granted under the provisions of the Act to operate the brick kiln, despite that, apparently, the brick kiln is functioning based on which environment compensation to the tune of Rs. 71,18,750/- was imposed against which writ petition has been filed and interim order has been granted.

3. From the allegations made in the petition and the instructions produced by the Board, it is apparent that the brick kiln in question is working without any kind of environment clearance by the Board and despite the orders passed by the Board, the same are not

being enforced by the authorities.

4. In view of the above fact situation, issue notice to respondent no. 7 returnable on 14.05.2025.

5. In the meanwhile, respondent no.6, Station House Officer, Police Station Sambhal, District Sambhal is directed to ensure that the order passed by the Board seeking respondent no.7 to stop working of the brick kiln, is appropriately enforced.

6.The order in this regard passed by the authorities would be produced by the petitioner with respondent no.6 within a period of three days from today along with a copy of this order.

Order Date :- 16.4.2025
AHA/Sazia

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

Digitally signed by :-
AFZAL HUSAIN ABBASI
High Court of Judicature at Allahabad

सेवा में,

माननीय मुख्यन्त्री महोदय,

उ0प्र0 शासन, लखनऊ।

श्रीमान्‌जी,

निवेदन यह है कि प्रार्थी संजय कुमार सिंह पुत्र श्री दिलावर सिंह निवासी ग्राम मौहम्मदपुर टांडा तहसील व जिला सम्भल पर आई0जी0आर0एस0 पोर्टल पर दर्ज सन्दर्भ सं0 40020525009399, 40020525009431 व 40020525010398 की शिकायतों का निस्तारण दिनांक 14.04.2025 को नायब तहसीलदार भूड़ द्वारा भट्टे का स्थलीय निरीक्षण किया गया, जिसमें नायब तहसीलदार भूड़ द्वारा भट्टे का संचालन बन्द पाया तथा भट्टे पर स्थापित आई0डी0 फैन की सील यथावत पाई गयी जोकि ज्वाइन्ट कमेटी द्वारा दिनांक 29.03.2025 को लगायी गई थी। नायब तहसीलदार भूड़ द्वारा भ्रामक एवं झूठे तथ्यों को समाविष्ट कराते हुए आख्या प्रेषित की गई है। स्थलीय निरीक्षण के दौरान मौके पर उपस्थित गवाहों में आजम मलिक पुत्र कल्लू खॉ व प्रमोद कुमार भट्टा मुंशी हाजी मुंशी अहमद ब्रिक वर्क्स ग्राम पहरा तहसील व जिला सम्भल व संजय कुमार मौके पर उपस्थित दर्शाये गये हैं जबकि शिकायतकर्ता संजय कुमार मौके पर उपस्थित नहीं है और न ही उनके हस्ताक्षर हैं। शिकायतकर्ता के समक्ष दिनांक 15.04.2025 समय 12.01 मिनट भट्टा संचालन फोटोग्राफ मौजूद है, जोकि शिकायकर्ता ने दिनांक 16.04.2025 को माननीय उच्च न्यायालय इलाहाबाद में दायर जनहित याचिका सं0 788/2025 दिलावर सिंह बनाम उ0प्र0 राज्य व अन्य में प्रस्तुत किये है।

अतः श्रीमान्‌जी से प्रार्थना है कि आई0जी0आर0एस0 पर प्रेषित भ्रामक व झूठी रिपोर्टों की गहन जांच कर दोषी व्यक्तियों/अधिकारियों के विरुद्ध विधिक कार्यवाही की जानी चाहिए ताकि आई0जी0आर0एस0 पर दर्ज शिकायतों का सही निस्तारण हो सके और शिकायतकर्ता का आई0जी0आर0एस0 पोर्टल पर विश्वास कायम रहे।

संलग्नक – 1. कार्यालय तहसीलदार सम्भल की आख्या दि0 14.04.2025 पत्रांक सं0 328/रा0नि0/आई0जी0आर0एस0/2024–25

2. फोटोग्राफ्स दिनांक 15.04.2025 समय 12.01 मिनट (03)

प्रार्थी

(हस्ताक्षर)

दिनांक : 17.04.2025

संजय कुमार सिंह पुत्र श्री दिलावर सिंह
निवासी 191, टांडा हाउस मुन्सिफ मार्ग
चन्दौसी थाना व तहसील चन्दौसी
जनपद सम्भल।

कार्यालय तहसीलदार सम्भल।

पत्रांकः 328 /रा०लि०/आई०जी०आर०एस०/2024-25 दिनांकः-15 अप्रैल, 2025

जिलाधिकारी
सम्भल

महोदय,

कृपया श्री संजय कुमार सिंह पुत्र श्री दिलावर सिंह निवासी ग्राम पहरा पोस्ट मौहम्मदपुर टौंडा तहसील व जिला सम्भल द्वारा आई०जी०आर० एस० पोर्टल पर दर्ज संदर्भ संख्या 40020525009399, 40020525009431, 40020525010398 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें ग्राम पहरा में अवैध रूप से चल रहे हाजी मुंशी अहमद ब्रिक वर्क्स ईंट भट्टे को बंद कराये जाने के सम्बन्ध में शिकायत प्रस्तुत की गई है। प्रश्नगत प्रकरण की जांच नायब तहसीलदार भूड़ से करायी गयी।

नायब तहसीलदार भूड द्वारा अपनी आख्या दिनांक 14.04.2025 (प्रतिलिपि संलग्न) उपलब्ध करायी है, जिसमें अवगत कराया गया है कि ग्राम पहरा तहसील व जिला सम्भल में स्थित हाजी मुंशी अहमद ब्रिक वर्क्स ईंट भट्टे की जांच की गई, जिसमें दिनांक 29.03.2025 को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व नायब तहसीलदार, सिरसी एवं पुलिस बल की उपस्थिति में अवैध रूप से स्थापित/संचालित ईंट भट्ठा मैसर्स हाजी मुंशी अहमद ब्रिक वर्क्स ग्राम पहरा का उत्पादन कार्य बन्द कराये जाने हेतु फर्द निष्पादन एवं फायर कैनन/टैंकर द्वारा पानी डालकर/ईंट भट्ठे पर स्थापित आई.डी. फैन को सील बन्द कर उक्त ईंट भट्ठे को बन्द करा दिया गया था, तथा भविष्य में बिना सक्षम अधिकारी की अनुमति के भट्ठा संचालन करने पर कार्यवाही किये जाने हेतु निर्देशित किया गया था।

तत्क्रम में आज दिनांक 14.04.2025 को नायब तहसीलदार भूड़ की उपस्थिति में पुनः ईंट भट्ठे का स्थलीय निरीक्षण किया गया, जिसमें पाया कि दिनांक 29.03.2025 को उक्त ईंट भट्ठे में लगायी गई शील यथावत पाई गयी, मौके पर ईंट भट्ठे में ईंधन व कोयला झुका हुआ नहीं पाया गया। भट्ठा स्वामी को अवगत करा दिया गया है कि भविष्य में सक्षम विभाग से अनुमति लिये बिना भट्ठा संचालन पाये जाने पर भट्ठा स्वामी/संचालक के विरूद्ध विधिक कार्यवाही की जायेगी। सूचना पत्र व स्थल के जियोटेग फोटोग्राफ संलग्न है। उपरोक्त तथ्यों के आधार पर उक्त शिकायत को स्पेशल क्लोज करने का कष्ट करें।

आख्या महोदय की सेवा में सादर प्रेषित है।

(रवि सोनकर)
तहसीलदार
सम्भल

प्रतिलिपिः-श्री संजय कुमार सिंह पुत्र श्री दिलावर सिंह निवासी ग्राम पहरा पोस्ट मौहम्मदपुर टौंडा तहसील व जनपद सम्भल को सूचनार्थ प्रेषित।

तहसीलदार
सम्भल

महोदय,

संलग्न प्रार्थना पत्र ऑनलाईन सम्मवित शिकायत प्रणाली आई.जी.आर.एस. सन्दर्भ संख्या 40020525009399, 40020525009431, 40020525010398 में शिकायतकर्ता श्री संजय कुमार सिंह पुत्र श्री दिलावर सिंह निवासी ग्राम पहरा पोस्ट मौहम्मदपुर टॉडा तहसील व जनपद सम्भल द्वारा ग्राम पहरा में अवैध रूप से चल रहे हाजी मुंशी अहमद ब्रिक वर्क्स ईंट भट्टे को बंद कराये जाने के सम्बन्ध में शिकायत प्रस्तुत की है।

उक्त के सम्बन्ध में सादर अवगत कराना है कि ग्राम पहरा तहसील व जिला सम्भल में स्थित हाजी मुंशी अहमद ब्रिक वर्क्स ईंट भट्टे की जांच की गई, जिसमें दिनांक 29.03.2025 को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व नायब तहसीलदार, सिरसी एवं पुलिस बल की उपस्थिति में अवैध रूप से स्थापित/संचालित ईट भट्ठा मैसर्स हाजी मुंशी अहमद ब्रिक वर्क्स ग्राम पहरा का उत्पादन कार्य बन्द कराये जाने हेतु फर्द निष्पादन एवं फायर केनन/टैंडर द्वारा पानी डालकर/ईट भट्ठे पर स्थापित आई.डी. फैन को सील बन्द कर उक्त ईट भट्ठे को बन्द करा दिया गया था, तथा भविष्य में बिना सक्षम अधिकारी की अनुमति के भट्ठा संचालन करने पर कार्यवाही किये जाने हेतु निर्देशित किया गया था।

तत्क्रम में आज दिनांक 14.04.2025 को नायब तहसीलदार भूड़ की उपस्थिति में पुनः ईट भट्ठे का स्थलीय निरीक्षण किया गया, जिसमें पाया कि दिनांक 29.03.2025 को उक्त ईंट भट्ठे में लगायी गई शील यथावत पाई गयी, मौके पर ईंट भट्ठे में ईंधन व कोयला झुका हुआ नहीं पाया गया। भट्टा स्वामी को अवगत करा दिया गया है कि भविष्य में सक्षम विभाग से अनुमति लिये बिना भट्टा संचालन पाये जाने पर भट्टा स्वामी/संचालक के विरूद्ध विधिक कार्यवाही की जायेगी। सूचना पत्र व स्थल के जियोटेग फोटोग्राफ संलग्न है।

आख्या महोदय की सेवा में सादर प्रेषित है।

(हस्ताक्षर) 14/04/2025
(सुभाषचन्द)
लेखपाल
क्षेत्र–मौ०पुर टॉडा

(हस्ताक्षर) 14.04.25
(अरविन्द कुमार सिंह)
नायब तहसीलदार
भूड़

Scanned with CamScanner

नोटिस / सूचना पत्र

आज दिनांक 18/04/2025 को राजस्व ग्राम पहरा में स्थित हाजी मुन्नी अहमद ब्रिक वर्क्स तह० व जि० सम्भल के सम्बन्ध में मौके पर स्थलीय जाँच के समय पूर्व में लगायी गई सील यथावत है मौके पर भट्ठा बन्द पाया (कोयला/ईंधन झुकाई का कार्य बन्द पाया गया) भट्ठा स्वामी को आई डी· पैन को बन्द करने व ईंट उत्पादन न करने हेतु निर्देशित कर दिया गया है यदि भविष्य में भट्ठा संचालित पाया जाता है तो इनके विरुद्ध कठोर कार्यवाही अमल में लायी जायेगी। जिसके वो स्वयं जिम्मेदार होंगे।

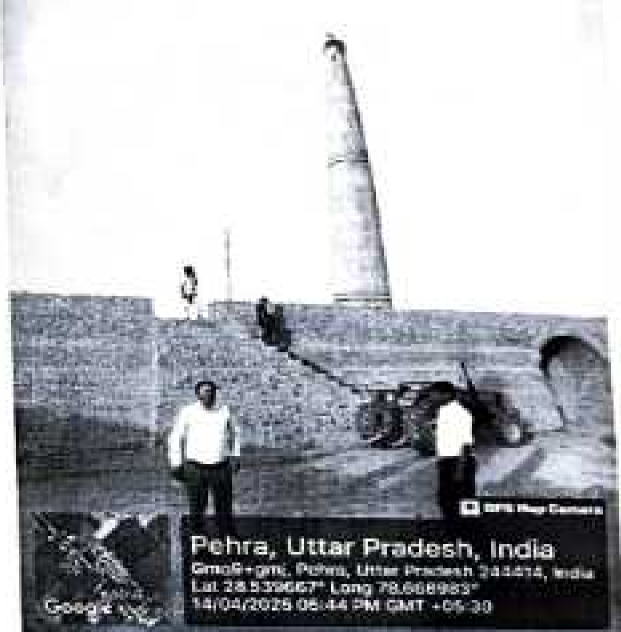
आलम मलिक
पुत्र श्री नि० हुसैन

गवाह

प्रमोद त्यागी
मुंशी

संजय कुमार

GPS Map Camera
Pehra, Uttar Pradesh, India
Google


GPS Map Camera
Pehra, Uttar Pradesh, India
Google

14

HBM
GPS Map Camera
Sambhal, Uttar Pradesh, India
Gmr8+m4x, Uttar Pradesh 244414, India, Sambhal,
Uttar Pradesh 244414, India
Lat 28.540925° Long 78.666223°
15/04/2025 05:36 PM GMT +05:30
Google

GPS Map Camera
Check In
Mohammadpur Tanda, Uttar Pradesh, India
Gmr7+hx5, Raod, Mohammadpur Tanda, Uttar Pradesh 244414, India
Lat 28.53902° Long 78.665038°
15/04/2025 12:01 PM GMT +05:30
Google

HBM
GPS Map Camera
Sambhal, Uttar Pradesh, India
Gmr8+m4x, Uttar Pradesh 244414, India, Sambhal,
Uttar Pradesh 244414, India
Lat 28.540925° Long 78.666223°
15/04/2025 05:36 PM GMT +05:30
Google

GPS Map Camera
Check In
Mohammadpur Tanda, Uttar Pradesh, India
Gmr7+hx5, Raod, Mohammadpur Tanda, Uttar Pradesh 244414, India
Lat 28.539009° Long 78.665034°
15/04/2025 12:03 PM GMT +05:30
Google

18
GPS Map Camera
Mohammadpur Tanda, Uttar Pradesh, India
Gmr7+hx5, Raod, Mohammadpur Tanda, Uttar Pradesh
244414, India
Lat 28.539262° Long 78.664746°
13/04/2025 03:55 PM GMT +05:30
Google

GPS Map Camera
Mohammadpur Tanda, Uttar Pradesh, India
Gmr7+hx5, Raod, Mohammadpur Tanda, Uttar Pradesh
244414, India
Lat 28.539246° Long 78.664773°
13/04/2025 03:55 PM GMT +05:30
Google